

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A. No. 128 OF 1997

MONDAY THIS THE 27TH DAY OF JANUARY, 1997.

CORAM

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN
HON'BLE MR. P.V. VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

T.V. Geevarghese,
Ex Extra Departmental Delivery Agent,
Kottappady PO, residing at
Thamarukudy House, Nagamcherry,
Panipra PO, Thrikkariyoor-686 692. Applicant

(By Advocate Mr. M. Paul Varghese)

Vs.

1. The Sub Divisional Inspector (Postal)
Perumbavoor Sub Division, Perumbavoor.
2. Senior Superintendent of Post Offices,
Aluva Division, Aluva.
3. Union of India, represented by its
Secretary to Government,
Ministry of Communications,
New Delhi. Respondents

(By Advocate Mr. George Joseph, ACGSC)

The application having been heard on 27.1.1997, the
Tribunal on the same day delivered the following:

ORDER

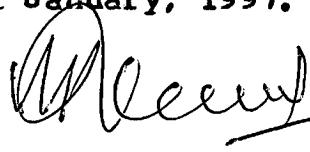
A.V. HARIDASAN, VICE CHAIRMAN

Heard Shri M. Paul Varghese counsel for applicant.

Here is a case where an Extra Departmental Agent having
worked only for two years has not acquired any right
for being put in the list for being considered for
alternate employment even if a vacancy arose. We find
no case to issue any directions in this matter and therefore
the application is rejected under Section 19(3) of the
Administrative Tribunals Act. No costs.

Dated the 27th day of January, 1997.


P.V. VENKATAKRISHNAN
ADMINISTRATIVE MEMBER


A.V. HARIDASAN
VICE CHAIRMAN